

आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ, चण्डीगढ़
IN THE INCOME TAX APPELLATE TRIBUNAL
CHANDIGARH BENCH, 'B', CHANDIGARH

**BEFORE SHRI RAJPAL YADAV, VICE PRESIDENT &
SHRI KRINWANT SAHAY, ACCOUNTANT MEMBER**

आयकर अपील सं./ ITA No. 499/CHD/2025

निर्धारण वर्ष / Assessment Year : 2021-22

Manglam Infra, SCO 9, First Floor, First Floor, Hingland Marg, Mohali 140603	बनाम Vs.	The DCIT Circle1(1), Chandigarh
स्थायी लेखा सं./PAN NO: ABDFM7816J		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

(Hybrid Hearing)

निर्धारिती की ओर से/Assessee by : Sh. Neeraj Jain, CA

राजस्व की ओर से/ Revenue by : Shri Vivek Aggarwal, CIT DR

सुनवाई की तारीख/Date of Hearing : 10.03.2026

उदघोषणा की तारीख/Date of Pronouncement : 10.03.2026

आदेश/Order

Per Krinwant Sahay, AM:

Appeal in this case has been filed by the assessee against the order dated 17.03.2025 passed by Ld. Principal Commissioner of Income Tax, Chandigarh-1.

2. At the outset, ld. Counsel for the Assessee submitted an application dt. 8.3.2026 requesting for withdrawal of the appeal stating as under: -

“The above said appeal is against the order u/s 263 of the Ld. CIT. In this regard, it is submitted that the Ld. AO has made the assessment in view the of the order u/s 263 of Ld. CIT. The Ld. AO has made the assessment u/s 143(3) r.w.s. 263 vide order dated 07.01.2026, in which the income declared by the assessee has been accepted. Keeping in view the same the present appeal against the order u/s 263 is hereby withdrawn. The copy of assessment order u/s 143(3) r.w.s. 263 dated 07.01.2026 is enclosed herewith”.

3. In view of the above, the Ld. Counsel prayed for withdrawal of the appeal.

4. The ld. DR did not object for withdrawal.

5. We have considered the submissions of Ld. Representatives. Considering the prayer of the assessee, this appeal is dismissed as ‘withdrawn’

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced on 10.03.2026.

Sd/-
(RAJPAL YADAV)
Vice President

“आर.के.”

Sd/-
(KRINWANT SAHAY)
Accountant Member

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT,
CHANDIGARH
5. गार्ड फाईल/ Guard File

आदेशानुसार/ By order,

सहायक पंजीकार/ Assistant Registrar